## ACT NO. IV OF 1919.

[Passed by the Indian Legislative Council.]

(Received the assent of the Governor General on the 12th March, 1919.)

An Act to amend the Indian Income-tax Act, 1918.

II of 1918.

I of 1918.

WHEREAS it is expedient to amend the Indian Income-tax Act, 1918; It is hereby enacted as follows:—

- 1. (1) This Act may be called the Indian Incometax (Amendment) Act, 1919.
  - ment.
- (2) It shall come into force on the first day of April, 1919.
- 2. In the proviso to sub-section (2) of section 14 Amendment of the Indian Income-tax Act, 1918 (hereinafter Act VII of referred to as the said Act), for the word "one" the 1918. word "two" shall be substituted.
- 3. In sub-section (4) of section 18 of the said Amendment Act, for the figures, brackets and word "17 (1), (2) Act VII of or (3)," the figures, brackets and word "17 (1) or (2)" 1918. shall be substituted.
- 4. For Schedule I to the said Act, the following Substitution of new Schedule shall be substituted, namely:—

  Schedule shall be substituted, namely:—

  dule for Schedule I, Act VII of 1918.

"SCHEDULE I.

(See section 14.)

RATES OF TAX.

Rate.
Nil.

I.—When the taxable income is less than Rs. 2,000.

II.-When

II.—When the taxable	income is	Rs. 2,000 or
		and the second s
upwards, and		

Five pies in is less than (i) The total income the rupee. Rs. 5,000.

(ii) The total income is Rs. 5,000 or up-Six pies in the rupee. wards, but is less than Rs. 10,000.

Nine pies in (iii) The total income is Rs. 10,000 or upthe rupee. wards, but is less than Rs. 25,000.

(iv) The total income is Rs. 25,000 or One anna the upwards. rupee."

dule II, Act VII of 1918.

5. For Schedule II to the said Act, the following or new Sche-dule for Sche- Schedule shall be substituted, namely:

## "SCHEDULE II.

(See section 37.)

## RATES OF REFUND.

Refund. Amount. One anna in the rupee. I. Less than Rs. 2,000 Seven pies in the rupec. 2. Rs. 2,000 or upwards, but less than Rs. 5,000. Six pies in the rupee. 3. Rs. 5,000 or upwards, less but

Rs. 10,000. 4. Rs. 10,000 or upwards, less  $_{
m than}$ but Rs. 25,000.

Three pies in the rupee."

6. In the said Act, sub-section (3) of section 17, Chapter III, and in section 35 the words "or in a notice or order under section 30" are hereby repealed:

Provided that such repeal shall not affect the liability of any person to pay any sum due from him or any existing right of refund under the said Act.

Repeals.